

(iii) Replacement of furniture and fixtures.

No record of refusals is however being kept in the hotels due to renovation or otherwise

In order to achieve and maintain parity in a highly competitive industry ITDC launched From May '89 a major-3-year renovation programme for its hotels spread over the year. If the renovation programme was to be confined merely to the weak sales (summer) season, it was estimated that renovation would extend to over 5 years.

(c) and (d). While undertaking renovations, all efforts were made to ensure that inconvenience to guests is minimised; renovations were undertaken by taking up a portion at a time and not the entire property.

Indo-US Trade

*282. SHRI MADHAVRAO SCINDIA: Will the Minister of COMMERCE be pleased to state the percentage increase registered in the exports and imports trade with USA during 1989 over 1988, and the likely trade figures for 1990?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): The following are the provisional figures of exports and imports according to DGCI&S, Who maintains statistics on a financial year basis;

(Value : in Rs. crores) -

Year	Exports	%Change	Imports	%Change
1987-88	2907.65	—	2024.97	—
1988-89	3735.10	28.4	3181.37	57.1
1989-90 (Apr-Dec.)	2634.74	—	2396.68	—
1989-90	3221.03	22.2	3171.11	32.3

For the year 1989-90 figures are available only for April-December, 1989 and the trend can be seen by comparing these figures with the figures available for the corresponding period in 1988-89.

Divorce Cases Pending in Courts

283. SHRIMATI JAYAWANTI NAV-
INCHANDRA MEHTA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of divorce cases pending for more than three years in different courts;

(b) the proposals being considered for speedy disposal of such cases; and

(c) whether any legislation is contemplated to expedite the process of divorce in cases of mutual consent?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) The information is being collected and will be laid on the Table of the House.

(b) Various steps have been taken by the Government, from time to time, to reduce

overall pendency in the courts. A Committee of 3 Chief Justices of High Courts has been constituted in January, 1989 to make an in depth study of the problem of arrears in Courts and to suggest remedial measures.

(c) No, Sir.

Clearance of Local Cheques

*284. SHRI AJIT KUMAR PANJA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the banks flouting Reserve Bank of India directive on clearance of local cheques;

(b) if so, the names of banks marked for these violative action; and

(c) the action taken against them?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). Reserve Bank of India (RBI) has reported that it has not issued any statutory directive to public sector banks for clearing local cheques. However, banks, which are members of the clearing houses (particularly those at Bombay, Calcutta, Madras and New Delhi) have been advised by the RBI to ensure that all local cheques deposited by their customers for collection are sent for clearing on the same day. According to RBI, banks are generally complying with these instructions.

[*Translation*]

Tourist Places in Mewar

*285. SHRI GULAB CHAND KATARIA: Will the Minister of TOURISM be pleased to state:

(a) the places related to the life of Maharana Pratap of Mewar proposed to be developed as tourist places;

(b) whether the Union Government had approved the Mewar Complex Scheme of the Rajasthan Government and if so, the amount sanctioned for this scheme;

(c) whether Mewar Complex Scheme has since been implemented; and

(d) if so, the details of progress and if not, the reasons therefor?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The following places related to the life of Maharana Pratap of Mewar are proposed to be developed as tourist places:-

1. Haldighati
2. Gogunda
3. Kumbhalgarh
4. Chavand
5. Chittaur

(b) to (d). Development of tourist infrastructure at places of tourist interest is primarily the responsibility of the State Governments. However, for the Mewar Complex scheme, the Central Department of Tourism have already sanctioned during 1989-90 construction of a Cafeteria at Gogunda at a cost of Rs. 3.12 lakhs and have agreed in principle to the construction of a Tourist Complex at Kumbhalgarh. Revised estimates are awaited from the State Government. The projects for Haldighati and Chavand are proposed to be considered for financial assistance during the next financial year.

The Department of Tourism have also sanctioned the construction of Additional Accommodation at Panna Tourist Bungalow in Chittaur at a cost of Rs. 13.50 lakhs during 1988-89. The ground floor has already been